

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION

**LOK SABHA
STARRED QUESTION NO.†441**

ANSWERED ON 03.04.2023

Vacant Posts in IITs/NITs

†*441. SHRI VIJAY BAGHEL:

SHRI MOHAN MANDAVI:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the number of Indian Institutes of Technology and National Institutes of Technology across the country in which the post of Chairman and other posts in the Board of Governors are lying vacant;
- (b) whether the Government has fixed any time limit for filling up the vacant posts; and
- (c) if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF EDUCATION
(SHRI DHARMENDRA PRADHAN)**

(a) to (c): A statement is laid on the Table of the House.

*_*_*_*_*

**STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (C) OF LOK SABHA
STARRED QUESTION NO.441 ANSWERED ON 03.04.2023 ASKED BY HON'BLE
MEMBERS OF PARLIAMENT, SHRI VIJAY BAGHEL AND SHRI MOHAN MANDAVI
REGARDING VACANT POSTS IN IITs/NITs.**

.....

(a) to (c): The Chairperson in the Indian Institutes of Technology (IITs) and National Institutes of Technology (NITs) are honorary positions with the responsibility of presiding over the Board of Governors (BoGs) of the Institute. The Director of the Institute is the principal academic and executive officer of the Institute, as per the Act and Statutes governing these Institutions.

At present, the position of Chairperson, BoGs is lying vacant in 07 IITs, however, the charge of the position of Chairperson, BoGs in these 07 IITs are assigned to the Chairperson, BoGs of other IITs with due approval of the Visitor of the Institute. Similarly, in 22 NITs, the position of Chairperson, BoGs is vacant and as per statutory provisions, the Director of the NIT presides over the BoGs of the Institute, till the new nomination is made, in accordance with provisions under clause (15) of sub-statute 17 of the Statutes of NITs.

As far as vacancies in other posts in the Board of Governors are concerned, 11 IITs are having vacancies of members from various fields. Though these Institutes have vacancies of Council nominees, however, there exist provisions under Section 12 (5) of the IT Act, 1961, which allow the outgoing members to continue until another person is nominated. With regard to NITs, 30 NITs have vacancies of two Council nominees on their Board and 14 NITs have nominations pending from the respective State Governments to their Board.

The vacant positions are to be filled by the respective designated authorities as per provisions under the Act and Statutes governing these Institutions. Filling up of vacancies with suitable eminent person is a continuous process. The nominations to vacant positions, which are within the purview of the Ministry, are already under active consideration.

*_*_*_*